GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:5867 ANSWERED ON:30.04.2010 RELIEF AND REHABILITATION OF RAPE VICTIMS Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Jagannath Dr. M.;Pangi Shri Jayaram;Rajendran Shri C.;Sampath Shri Anirudhan;Yadav Shri Dharmendra;Yadav Shri Om Prakash

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) The existing mechanism for providing relief and rehabilitation to the rape victims and victims of injuries like burns and acid attacks;

(b) Whether the Supreme Court has suggested creation of a fund for the rehabilitation of the rape victims;

(c) If so, whether there is any proposal for providing legal assistance to the rape victims from this fund; and

(d) The time by which the fund is likely to be created?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a): Section 357 of Cr.PC provides for award of compensation to victims of crime who have suffered any loss or injury. Section 357A of Cr.PC provides for a scheme to be prepared by every State Government in co-ordination with Central Government for the purpose of compensating victims of crime or their dependents.

(b)&(d): In the Writ Petition (Criminal) No. 362 of 1993, the Hon'ble Supreme Court in its judgement dated 19.10.1994 had directed the National Commission for Women to evolve a scheme for relief and rehabilitation of victims of rape.

A scheme to provide relief to and rehabilitation of rape victims proposed by the National Commission for Women has been formulated. It has gone through the constitution process and a provision of Rs.40 crore has been made in 2010-11 for the scheme. Disbursement will start after the scheme is approved by the Government.